

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC No(s).
15623/2015

(Arising out of impugned final judgment and order dated 17/10/2014
in SB No.32/2014 passed by the High Court of Judicature at
Allahabad, Lucknow Bench, Lucknow)

MANOJ KUMAR

Petitioner(s)

VERSUS

STATE OF UP AND OTHERS

Respondent(s)

(With appln.(s) for permission to file SLP and office report)

Date : 31/08/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s) Ms. Anindita Pujari, Adv.
Mr.Santosh Kumar, Adv.

For Respondent(s)

Upon hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner states that notice has
already been issued in a special leave petition arising out of
common order.

Permission to file SLP is granted.

Delay condoned.

Issue notice.

Tag with SLP(C)No.36426 of 2014.

(SATISH KUMAR YADAV)
AR-CUM-PS

(RENUKA SADANA)
COURT MASTER